FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S TERIYAKI BUILDERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Teriyaki Builders Private Limited
2.	Date of incorporation of corporate debtor	17th February, 2011
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / ~~Limited Liability Identification No.~~ of corporate debtor	U51909DL2011PTC377749
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered Office:** 865, Ground Floor, Shop No. 2, Gali No. 7, Govindpuri, Kalkaji New Delhi, South Delhi-110019
6.	Insolvency commencement date in respect of corporate debtor	29th August, 2023 (However, Order received as on 5th September, 2023)
7.	Estimated date of closure of insolvency resolution process	25th February, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Name**: Sudhanshu Gupta **Registration Number**: IBBI/IPA-002/IP-N00216/2017-18/10668
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Address**: 311, Agarwal Chamber-2, Plot No. 30, 31, Veer Savarkar Block, Opp. Metro Pillar No. 58, Shakarpur, East Delhi-110092 **Email Address**: sg_1973@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Address**: 311, Agarwal Chamber-2, Plot No. 30, 31, Veer Savarkar Block, Opp. Metro Pillar No. 58, Shakarpur, East Delhi-110092 **Email Address**: cirp.teriyakibuilders@gmail.com
11.	Last date for submission of claims	19th September, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	**a. Web link:**https://ibbi.gov.in/home/downloads **b. Not Applicable**

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. **Teriyaki Builders Private Limited on 29th August, 2023.**

SUDHANSHU GUPTA
INSOLVENCY PROFESSIONAL
IBBI/IPA-002/IP-N00216/2017-18/10668

The creditors of M/s. **Teriyaki Builders Private Limited** are hereby called upon to submit their claims with proof on or before **19th September, 2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. (Not Applicable)

Submission of false or misleading proofs of claim shall attract penalties.

Sudhanshu Gupta

Sudhanshu Gupta
Interim Resolution Professional of M/s Teriyaki Builders Private Limited
Regn. No. – IBBI/IPA-002/IP-N00216/2017-18/10668
Address: 311, Agarwal Chamber-2, Plot No. 30, 31,
Veer Savarkar Block, Opp. Metro Pillar No. 58,
Shakarpur, East Delhi-110092
Email Address: sg_1973@rediffmail.com
Contact No.: +91-9811547321

Date: 7th September, 2023
Place: Delhi

SUDHANSHU GUPTA ★ IBBI/IPA-002/IP-N00216/2017-18/10668 ★ INSOLVENCY PROFESSIONAL

the pioneer
NEW DELHI | FRIDAY | SEPTEMBER 8, 2023

‘Trump White House adviser acted above law’

AP ■ WASHINGTON

A White House adviser to President Donald Trump acted as if he were "above the law" when he refused to cooperate with a congressional investigation into the Jan. 6, 2021, attack on the U.S. Capitol, prosecutors argued at his trial Wednesday.

Peter Navarro was charged with two counts of contempt of Congress, but his lawyer argued he didn't ignore the House Jan. 6 Committee. Instead, Navarro told members to contact Trump about what might be protected by executive privilege, the attorney said.

A judge has found the privilege argument alone isn't a defense against the charges because Navarro couldn't show evidence that the former Republican president had invoked it.

Both sides rested after committee staffers testified about sending the subpoena and Navarro's response. Closing arguments and jury deliberations are expected Thursday.

Navarro, a senior trade adviser, was subpoenaed in February 2022 by the House panel investigating how and why a mob of Trump supporters stormed the U.S. Capitol and interrupted the certification of the presidential vote for Joe Biden, a Democrat. Navarro had promoted Trump's baseless claims of mass voter fraud, and the committee thought he might have more information about any connection those claims had to the attack, prosecutor John Crabb said.

But Navarro didn't hand over any emails, reports or notes. When the date came for him to testify before the committee, he didn't show up, Crabb said. Even if the president had invoked executive privilege, Navarro should have come before the committee, answered what questions he could and cited privilege when he couldn't answer, he said.

"It wasn't voluntary. It wasn't an invitation. A subpoena is a legal requirement," Crabb said. "We are a nation of laws and our system doesn't work if people believe they are above the law."

Defense attorney Stanley Woodward told the jury that Navarro did get in touch with committee staffers, but asked them to talk to Trump to see what information the president intended to be protected by executive privilege. That never happened, he said.

"The evidence in this case will not show that Dr. Navarro was willful in his failure to comply," Woodward said. He pushed back on efforts to link Navarro closely with the Jan. 6 attack and said the prosecution's opening arguments were like a movie trailer that promises more than the show delivers: "It's like one of those movies where you get nothing after the preview," he said.

Navarro, a former economics professor, faces up to a year behind bars if convicted. He is the second Trump aide to face criminal charges after refusing to cooperate with the House committee. White House adviser Steve Bannon also made an executive privilege argument but was convicted of two counts of contempt of Congress and sentenced to four months behind bars.

Will pardon all peaceful January 6 protesters: Vivek

PTI ■ WASHINGTON

Republican presidential candidate Vivek Ramaswamy has vowed that he will pardon all peaceful January 6 protesters if he gets elected as the next US president in 2024.

The 38-year-old Indian American entrepreneur has gained traction after he denounced the US Justice Department for its "political persecution" of non-violent protesters at the Republican primary presidential debate last month.

"America now has a two-tiered justice system: Antifa and BLM rioters roam free while peaceful January 6 protesters are imprisoned without bail. Biden's 'Department of Injustice' has executed over 1,000 arrests for nonviolent offenses related to January 6, casting a dark shadow over Lady Justice and the foundational principles of our legal system," he said in a statement.

"To unify this country, I commit as president to pardon all Americans who were targets of politicised federal prosecutions and those denied due process. This includes all peaceful, nonviolent January 6 protesters who were denied their constitutional due process rights," he said on Wednesday.

The January 6 riot saw more than 2,000 people enter the US Capitol as lawmakers certified the results of the 2020 election, in which President Joe Biden defeated Donald Trump.

The mob stormed the Capitol following a speech from Trump, who was speaking at a rally not far from the Capitol grounds. In his speech, Trump claimed election fraud and called on then-Vice-President Mike Pence to overturn the results.

The riot led to the biggest police investigation in US history with hundreds of people accused of criminal offences.

Ramaswamy said he will end the weaponisation of police power in America and noted that every Republican candidate must be clear on hard issues.

He said on Sunday that while he expects to become the party's nominee for the November 2024 US elections, he will vote for Trump if the former president secures the nomination.

He also expressed his intention to pardon Trump, who currently faces an array of legal challenges, should he be elected as President of the United States.

"If Donald Trump's the nominee — yes, I will support him, and if I'm the president, yes, I will pardon him because that will help reunite the country. But it's not the most important thing I'm going to do as the next president. It is the table stakes for moving this country forward," Ramaswamy told ABC news.

Following his impressive performance in the inaugural Republican primary presidential debate last month, Ramaswamy, an entrepreneur-turned-politician, has experienced a surge in popularity, competing alongside fellow Indian American rival Nikki Haley, the former Governor of South Carolina.

Prosecutors seeking new indictment for Hunter Biden

AP ■ WASHINGTON

Federal prosecutors plan to ask a grand jury to indict President Joe Biden's son Hunter by the end of the month, according to court documents filed Wednesday.

The exact charges the president's son would face were not immediately clear, but appeared related to a gun possession charge in which he was accused of having a firearm while being a drug user. He has also been under investigation by federal prosecutors for his business dealings.

U.S. Attorney for Delaware David Weiss, newly named a special counsel in the case, referred to a seeking an indictment before Sept. 29 in a status report required by Judge Maryellen Noreika.

Defense attorneys have argued that an agreement sparing Hunter Biden from prosecution on a felony gun charge remains in place. It was part of a plea deal on misdemeanor tax offenses that fell apart during a court appearance in July.

Biden was charged in June with two misdemeanor crimes of failure to pay more than USD 100,000 in taxes from over USD 1.5 million in income in both 2017 and 2018.

Mexico ends federal ban on abortion, patchwork of state restrictions remains

AP ■ MEXICO CITY

A Mexican Supreme Court ruling that invalidated all federal criminal penalties for abortion continued a regional trend of widening access to the procedure but left in place a patchwork of varying state restrictions.

The high court ordered on Wednesday that abortion be removed from the federal penal code, and will require the federal public health service and all federal health institutions to offer abortion to anyone who requests it.

That will mean access for millions of Mexicans. The Social Security Service and other federal institutions provide health care to most people who work in the formal economy.

"No woman or pregnant person, nor any health worker, will be able to be punished for abortion," the Information Group for Chosen Reproduction, known by its Spanish initials GIRE, said in a statement.

Abortions are not widely prosecuted as a crime, but many doctors refuse to provide them, citing the law.

Some 20 Mexican states, however, still criminalise abortion. Those laws were not affected by the Supreme Court ruling, but abortion rights advocates will likely ask state judges to follow its logic.

Celebration of the ruling soon spilled out onto social media.

"Today is a day of victory and justice for Mexican women!" Mexico's National Institute for Women wrote in a message on the social media platform X, formerly known as Twitter. The government organisation called the decision a "big step" toward gender equality.

Senator Olga Sanchez Cordero, a former Supreme Court justice, applauded the ruling, saying on X that it represented an advance toward "a more just society in which the rights of all are respected". She called on Mexico's Congress to pass legislation in response.

But others in the highly religious country decried the decision. Irma Barrientos, director of the Civil Association for the Rights of the Conceived, said opponents will continue the fight against expanded abortion access.

"We're not going to stop," Barrientos said. "Let's remember what happened in the United States. After 40 years, the Supreme Court reversed its abortion decision, and we're not going to stop until Mexico guarantees the right to life from the moment of conception."

The court said on X that "the legal system that criminalised abortion" in Mexican federal law was unconstitutional because it "violates the human rights of women and people with the ability to gestate".

The decision came two years after the court ruled that abortion was not a crime in one northern state. That ruling set off a slow state-by-state process of decriminalising it.

Last week, the central state of Aguascalientes became the 12th state to drop criminal penalties.

Abortion rights activists will have to continue seeking legalisation state by state, though Wednesday's decision should make that easier. State legislatures can also act on their own to erase abortion penalties.

For now, the ruling does not mean that every Mexican woman will be able to access the procedure immediately, explained Fernanda Díaz de León, sub-director and legal expert for women's rights group IPAS.

What it does do - in theory - is obligate federal agencies to provide care to patients. That's likely to have a cascade of effects.

Diaz de Leon said removing the federal ban takes away another excuse used by care providers to deny abortions in states where the procedure is no longer a crime.

Myanmar scribe gets a 20-year sentence

AP ■ BANGKOK

A court in Myanmar sentenced a photojournalist for an underground news agency to 20 years in prison with hard labor for his coverage of a deadly May cyclone's aftermath, the media organisation said Wednesday.

The sentence given Sai Zaw Thaike, a photographer for the independent online news service Myanmar Now, appeared to be the most severe for any journalist detained since the military overthrew the elected government of Aung San Suu Kyi in February 2021.

The press freedom group Reporters Without Borders said in April that Myanmar is the world's second- biggest jailer of journalists, behind only China. The country ranks near the bottom of the group's 2023 World Press Freedom Index, placing 176th out of 180 countries.

Myanmar Now, which operates underground, reported that a military tribunal tried, convicted and sentenced Sai Zaw Thaike, 40, during the first court hearing since he was detained in the western state of Rakhine.

The proceedings took place inside Insein prison in Yangon, Myanmar's biggest city, where the photographer was jailed after his arrest. The news agency said Sai Zaw Thaike was allowed no family visits and denied legal representation.

PARADIP PORT AUTHORITY
PORT ELECTRICAL DIVISION
No.EM/PED/TECH-26/2023/356 Date: 04/09/2023
CORRIGENDM-1
In continuation to the e-Tender Call Notice (TCN) No.: EM/PED-29/2023 issued vide No. EM/PED/TECH-26/2023/337, dtd. 25/08/2023 for the work "Providing LT power supply to CB-I & CB-II", amendment has been made in Clause No.7.1 and Clause No.2.0 of SCOPE OF WORK.
For details, please log on to the website: https://eprocure.gov.in/eprocure/app.
Sd/- Executive Engineer (E), PED-I
PPA/PR/46/2023-24 Dtd.07/09/2023

PUBLIC NOTICE
General public is hereby informed that my clientess Smt. Viramati W/o Shri Jagadish Singh aged about 69 yrs. R/o Plot no. RZ-24 B, C-Block, Shiv Enclave, Najafgarh, New Delhi-110043 has severed all relations with her son Shri Virender Singh & his wife Smt. Kavita due to their misdeedsand bad habits. My clientess has also disowned & debarred her above named son & his wife from all her moveable & immoveable properties and they have no claim or title to any of the properties possessed by my clientess. Anybody dealing with Sh. Virender Singh an his wife Smt. Kavita will do so at his/her/their own risk and responsibilities and my clientess will not be responsible for any act, deed or dealing done by Shri Virender Singh & his wife Smt. Kavita.
KOMAL MITTER (ADVOCATE)
A-184, Hari Nagar, New Delhi-110064

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF **M/S TERIYAKI BUILDERS PRIVATE LIMITED**

RELEVANT PARTICULARS

1.	Name of corporate debtor	Teriyaki Builders Private Limited
2.	Date of incorporation of corporate debtor	17th February, 2011
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No./ ~~Limited Liability Identification No.~~ of corporate debtor	U51909DL2011PTC377749
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered Office** : 865, Ground Floor, Shop No. 2, Gali No. 7, Govindpuri, Kalkaji New Delhi, South Delhi-110019
6.	Insolvency commencement date in respect of corporate debtor	29th August, 2023 (However, Order received as on 05th September, 2023)
7.	Estimated date of closure of insolvency resolution process	25th February, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Name** : Sudhanshu Gupta **Registration Number**: IBBI/IPA-002/IP-N00216/2017-18/10668
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Address**: 311, Agarwal Chamber-2, Plot No. 30, 31, Veer Savarkar Block, Opp. Metro Pillar No. 58, Shakarpur, East Delhi-110092 **Email Address**: sg_1973@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Address**: 311, Agarwal Chamber-2, Plot No. 30, 31, Veer Savarkar Block, Opp. Metro Pillar No. 58, Shakarpur, East Delhi-110092 **Email Address** : cirp.teriyakibuilders@gmail.com
11.	Last date for submission of claims	19th September, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at :	**a. Web link** : https://ibbi.gov.in/home/downloads **b. Not Applicable**

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s. Teriyaki Builders Private Limited on 29th August, 2023.**

The creditors of **M/s. Teriyaki Builders Private Limited** are hereby called upon to submit their claims with proof on or before **19th September, 2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. (Not Applicable)

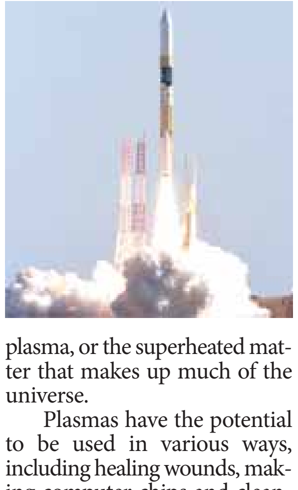
Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Sudhanshu Gupta
Interim Resolution Professional of M/s Teriyaki Builders Private Limited
Regn. No.–IBBI/IPA-002/IP-N00216/2017-18/10668
Address : 311, Agarwal Chamber-2, Plot No. 30, 31, Veer Savarkar Block, Opp. Metro Pillar No. 58, Shakarpur, East Delhi-110092
Email Address : sg_1973@rediffmail.com
Contact No.: +91-9811547321

Date : 07th September 2023
Place : Delhi

Japan launches rocket carrying X-ray telescope to explore origins of universe, lunar lander

AP ■ TOKYO



Japan launched a rocket Thursday carrying an X-ray telescope that will explore the origins of the universe as well as a small lunar lander.

The launch of the HII-A rocket from Tanegashima Space Center in southwestern Japan was shown on live video by the Japan Aerospace Exploration Agency, known as JAXA.

"We have a liftoff," the narrator at JAXA said as the rocket flew up in a burst of smoke then flew over the Pacific.

Thirteen minutes after the launch, the rocket put into orbit around Earth a satellite called the X-Ray Imaging and Spectroscopy Mission, or XRISM, which will measure the speed and makeup of what lies between galaxies.

That information helps in studying how celestial objects were formed, and hopefully can lead to solving the mystery of how the universe was created, JAXA says.

In cooperation with NASA, JAXA will look at the strength of light at different wavelengths, the temperature of things in space and their shapes and brightness.

David Alexander, director of the Rice Space Institute at Rice University, believes the mission is significant for delivering insight into the properties of hot plasma, or the superheated matter that makes up much of the universe.

Plasmas have the potential to be used in various ways, including healing wounds, making computer chips and cleaning the environment.

"Understanding the distribution of this hot plasma in space and time, as well as its dynamical motion, will shed light on diverse phenomena such as black holes, the evolution of chemical elements in the universe and the formation of galactic clusters," Alexander said.

Also aboard the latest Japanese rocket is the Smart Lander for Investigating Moon, or SLIM, a lightweight lunar lander. The Smart Lander won't make lunar orbit for three or four months after the launch and would likely attempt a landing early next year, according to the space agency.

Central African Republic faces humanitarian crisis: UN

AP ■ UNITED NATIONS

Central African Republic is facing a humanitarian crisis with 2.4 million people in need of assistance and the UN's USD 534 million appeal only 36 per cent funded, a UN official said on Wednesday.

Mohamed Ag Ayoya, deputy special representative for the UN peacekeeping mission in the country, told a news conference that 10 years of conflict have displaced half a million people within the country while 700,000 have fled to neighbouring countries.

Mineral-rich but impoverished CAR has a population of 6 million.

But Ayoya said CAR has also opened its doors to 38,000 returnees and asylum-seekers from Chad, and more recently to 18,000 returnees and asylum seekers from another neighbour, Sudan, where a conflict between rival generals and their supporters is now in its fifth month.

Ayoya stressed that CAR "is not just a humanitarian crisis, it's also actually a protection and a gender crisis".

G20
NORTHERN RAILWAY
Azadi Ka Amrit Mahotsav
ONE STATION ONE PRODUCT

Applications are invited under scheme of 'One Station One Product' for setting up:

A. Stall at Meerut Cantt., Delhi Cantt., Panipat and Pataudi Road stations.

B. **Temporary stall at:** Shamli, Ballabhgarh, Partapur, Faridabad, Tapri, Sahibabad, Tughlakabad, Tilakbridge, Khatauli, Okhla, Sampla, Asaoti, Delhi Safdarjung, Mangolpuri, Naya Ghaziabad, Muradnagar, Sakoti Tanda, Vivek Vihar, Delhi Azadpur, Shivaji Bridge, Modinagar, Deoband stations. •The period for setting up of stall at Delhi Cantt., Panipat stations per spell will be 30 days. •The period for setting up of stall at Meerut Cantt., Pataudi Road stations per spell will be 90 days. •The period for setting up of temporary stall at stations mentioned in (B) above will be 30 days per spell. • Registration fee will be charged @ rate of Rs. 2000 for each spell of thirty days and for **NSG 5** (Meerut Cantt., Shamli, Tapri, Tilak Bridge, Khatauli, Okhla, Sampla, Asaoti, Mangolpuri, Muradnagar, Tohana, Vivek Vihar, Shivaji Bridge, Deoband & Delhi Safdarjung) & **NSG 6** (Partapur, Naya Ghaziabad, Sakoti Tanda & Delhi Azadpur) registration fee will be charged @ rate of Rs. 1000 for each spell thirty days.

- **The following are the eligibility criteria for participant viz.**
  (a) Holder of Artisans/Weaver ID card issued by Development Commissioner Handicraft, Development Commissioner Handloom, or by the requisite state/ Central Government Authority. **(b)** Individual artisans/weavers/craftsmen enrolled/registered with Tribal Cooperative Marketing Development Federation of India Limited (TRIFED)/National Handloom Development Corporation (NHDC)/ Khadi Village Industries Commission (KVIC)/ associated with Social Organizations, State Govt. bodies and associated with registered micro enterprises on the Udyam Portal of the Ministry of MSME and NGOs etc. **(c)** Self Help Groups registered with PMEGP (Prime Minister's Employment Generation Programme). **(d)** Marginalized or weaker sections of society. **(e)** No separate logo shall be allowed.
- The applicant will have to submit an undertaking to the Station Superintendent indicating that no activity would be undertaken to adversely affect the train operations, passenger safety and image of the Railways. • Application should be addressed and can be submitted to Station Superintendent at station by the applicant till 15:00 hrs. of 11.09.2023, which will be opened on same day. •Station Superintendent will make priority roster of all approved participants and priority will be established through a draw of lots conducted at the station in the presence of all approved applicants by the Station Manager/Sectional CMI and nominated Finance representative. • The One Station One Product scheme shall be governed by Railway Board's Commercial Circular No. 12 of 2022 and 09 of 2023 respectively available at website: **www.indianrailways.gov.in & URL: https://indianrailways.gov.in/railwayboard/uploads/directorate/traffic_comm/ Comm_Cir_2022/OSOP%20Policy.pdf & https://indianrailways.gov.in/railwayboard/uploads/directorate/traffic_comm/Comm_Cir_2023/CC% 20%2009%20of%202023.pdf**

For any queries applicant may contact Station Superintendent or CMI of the respective stations.

2790/2023

SERVING CUSTOMERS WITH A SMILE

GIAN LIFE CARE LIMITED
Regd Office:- 7/216 (6) Swaroop Nagar (Infront of L.L.R. Hospital), Kanpur, Uttar Pradesh-208002
CIN: L85100UP2018PLC110119; Mobile: 8808051576
Website: https://gianlifecare.org/; Email: arunguptagpx@gmail.com

INFORMATION REGARDING 5th ANNUAL GENERAL MEETING, DISPATCH OF NOTICE AND E-VOTING

Notice is hereby given that the 5th Annual General Meeting **("AGM")** of Gian Life Care Limited **("the Company")** will be held on **Saturday, September 30, 2023 at 09:30 A.M. (IST)**, to transact the business(es) as set out in the Notice convening the said AGM.

The Annual Report along with, the Notice convening the AGM and e-voting instructions have been sent on **September 07, 2023** only in electronic mode to those Members whose e-mail addresses are registered with their respective Depository participant(s)/Registrar and Share Transfer Agent **("RTA")** of the Company. The requirements of sending physical copies of the Notice of the AGM and Annual Report to the Members have been dispensed with for the year ended March 31, 2023. However, a member may request hard copies of AGM Notice and Annual Report by writing to us at **arunguptagpx@gmail.com** mentioning their Folio No./DP ID and Client ID.

The Annual Report for the FY 2022-23 along with the Notice of 5th AGM is also made available on the Company's website at https://gianlifecare.org/ and on the website of the Stock Exchanges i.e., BSE Limited at www.bseindia.com.

Electronic Voting and Participation at the AGM
In compliance with the provisions of section 108 of the Act read with Rule 20 of Companies (Management and Administration) Rules, 2014, as amended from time to time ('the Rules'), Secretarial Standards ('SS-2'), Regulation 44 of LODR Regulations and Applicable Circulars, the Company is providing to its members the facility to cast their vote electronically on the resolutions proposed to be passed at the AGM through e-voting.

The Company has opted to provide the electronic voting system of CDSL at the AGM. A person whose name appears in the register of members or in the register of beneficial owners maintained by depositories as on **Cut-off date i.e., Saturday, September 23, 2023** only shall be entitled to avail the facility of remote e-voting. The voting rights of members shall be in proportion to the paid-up value of their shares. The venue voting shall be as per the instructions of Chairperson of the meeting during the AGM and only those members attending the AGM who hold shares as on Cut-off date i.e., Saturday, September 23, 2023 and who have not already casted their vote at remote e-voting and are not otherwise barred from doing so, shall be eligible to vote at the AGM.

A member may participate in the AGM even after exercising his right to vote through remote e-voting but shall not be entitled to vote again. The remote e-voting will commence on **Wednesday, September 27, 2023 at 09:00 A.M. (IST)** and will end on **Friday, September 29, 2023 at 05:00 P.M. (IST)**. The remote e-voting module shall thereafter be disabled for voting. Once the vote on a resolution is cast by a Member, the same cannot be changed subsequently.

Any person who becomes a member of the Company after dispatch of the Notice of the AGM and holding shares as on the Cut-off date i.e. Saturday, September 23, 2023 may obtain the login ID and password by sending a request at **helpdesk.evoting@cdslindia.com**. Any person who has not registered his/her e-mail address or has become a Member of the Company, and therefore annual report and this AGM Notice could not be sent, may write to **arunguptagpx@gmail.com** to receive the copy of Notice and Annual Report for FY 2022-23. Pursuant to SEBI Circular No. SEBI/HO/CFD//CIR/P/2020/242 dated December 09, 2020 on "e-voting facility provided by listed Companies", e-voting process has been enabled for all individual demat account holder, through their demat account by way of single login credentials, through their demat Accounts/website of Depositories/ Depository Participants **("DP")**, in order to increase the efficiency of the voting process.

The Register of Members and Share Transfer Books of the Company will remain closed from Sunday, 24th September, 2023 to Saturday, 30th September, 2023 (Both days inclusive).

Scrutinizer for e-voting and declaration of results
The Company has appointed M/s. Prakhar Pandey & Co., Practicing Company Secretaries, to act as the Scrutiniser to scrutinise the e-voting process in a fair and transparent manner. Mr. Prakhar Pandey (FCS No. 11815 and CP No. 23619), has communicated his willingness to be appointed and be available for the purpose. The results on resolutions shall be declared not later than 2 (Two) working days from the conclusion of the Meeting of the Company.

The results declared along with the Scrutinizer's Report will be made available on the website of the Company at **https://gianlifecare.org** and the same shall be communicated to BSE Limited.

In case of any grievance related to non-registration of email id, for the purpose of attending AGM, e-voting, non-receipt of Notice, and Annual report or for any further clarifications, you may contact the Company at **arunguptagpx@gmail.com**.

By Order of the Board
For Gian Life Care Limited
Sd/-
Arun Kumar Gupta
Managing Director
DIN:01331593

Place : Kanpur
Date : September 06, 2023

हरियाणा के नूह में जी-20 देशों की चार दिवसीय चौथी शेरपा बैठक संपन्न

नई दिल्ली में होने वाले जी-20 शिखर सम्मेलन के लिए बैठक में हुआ मसौदा तैयार

- **हरियाणा की मेजबानी से खुश हुए विदेशी डेलीगेट्स, विदेशी मेहमानों ने डॉक्यूमेंट्री के जरिए देखी हरियाणा की विकास यात्रा**

सवेरा ब्यूरो

चंडीगढ़, 7 सितंबर : हरियाणा के नूह स्थित आईटीसी ग्रैंड भारत रिसॉर्ट में चल रही जी-20 शिखर सम्मेलन की चौथी शेरपा बैठक बुधवार शाम संपन्न हो गई। चार दिन चली बैठक में दिल्ली में राष्ट्राध्यक्षों के होने वाले जी-20 शिखर सम्मेलन का मसौदा फाइनल किया गया है। नूह में अरावली की तलहटी में हरीभरी वादियों के बीच हरियाणा की मेजबानी से विदेशी डेलीगेट्स प्रफुल्लित नजर आए। सूचना, जनसंपर्क, भाषा एवं संस्कृति विभाग द्वारा तैयार लघु डॉक्यूमेंट्री के माध्यम से विदेशी मेहमानों ने हरियाणा की विकास यात्रा और उपलब्धियों को देखा। भारत के जी-20 शेरपा अमिताभ कांत के नेतृत्व में तीन दिनों तक लगातार 12 सत्रों में विभिन्न वैश्विक मुद्दों पर विचार-विमर्श किया गया। बैठक में सभी ने दुनिया के हितों के लिए निष्पक्ष होकर प्रतिनिधित्व करने के संकल्प को भी दोहराया। भारत के नेतृत्व में आयोजित जी20 शिखर सम्मेलन के जरिए विश्व में पर्यटन, विविध सांस्कृतिक समझ और परंपराओं को जी -20 सीमाओं से आगे ले जाने की वकालत की गई। इसमें संघीय, सामाजिक, कूटनीतिक, वैश्विक और आर्थिक मामलों जैसे प्राथमिकता वाले मुद्दों को सामने रखकर ह्यवसुधैव कुटुंबकम्ह एक पृथ्वी, एक परिवार और एक भविष्य की संकल्पना को मूर्त रूप देने का कार्य किया गया है।

सभी देशों के शेरपाओं ने व्यक्तिगत संबंधों को किया प्रगाढ़

बैठक में औपचारिक बैठकों के अलावा सभी देशों के शेरपाओं ने कूटनीतिक, आपसी सहयोग, समझ और विश्वास को बढ़ावा देने के साथ साथ व्यक्तिगत संबंधों को प्रगाढ़ किया। बैठक में भाग लेने पहुंचे विदेशी डेलीगेट्स को हरियाणा की समृद्ध परंपरा व संस्कृति से रूबरू होने का मौका मिला। चौथी शेरपा बैठक में हर रोज सांस्कृतिक कार्यक्रमों के माध्यम से विदेशी डेलीगेट्स के समक्ष भारत की अनेकता में एकता की तस्वीर प्रस्तुत की गई। बैठक समाप्ति पर बुधवार शाम आयोजित सांस्कृतिक कार्यक्रमों के आखिरी दिन मेहमानों ने भारतीय शास्त्रीय संगीत वाद्ययंत्र ऑर्केस्ट्रा के माध्यम से संगीत की विविधता देखी। विदेशी मेहमानों को हरियाणा का खानपान भी खूब पसंद आया। जिसमें मिलेट्स यानी मोटे अनाज से बने व्यंजनों को प्रमुखता दी गई। सभी ने पूरा विश्व एक परिवार की भावना के साथ भारत के भिन्न भिन्न प्रदेशों के व्यंजनों का जायका लिया। इसके साथ-साथ उनकी रुचि व खानपान के अनुसार पकवान भी तैयार किए गए थे।

हरियाणा के नूह में जी-20 देशों की चार दिवसीय चौथी शेरपा बैठक के समापन अवसर पर आयोजित सांस्कृतिक कार्यक्रम में भारतीय शास्त्रीय संगीत का आनंद लेते हुए विदेशी मेहमान।

हरियाणा के नूह में जी-20 देशों की चार दिवसीय चौथी शेरपा बैठक के समापन अवसर पर आयोजित सांस्कृतिक कार्यक्रम में अपनी प्रस्तुति देते कलाकार।

नूह और गुरुग्राम, दोनों जिलों की पुलिस रही सतर्क

चार दिवसीय चौथी शेरपा बैठक के दौरान विदेशी मेहमानों की सुरक्षा के लिए दोनों जिलों की पुलिस 24 घंटे सतर्क रही। दिल्ली-हरियाणा सीमा से लेकर कार्यक्रम स्थल तक पूरे रास्ते पर पुलिस की मौजूदगी और सतर्कता साफ दिखाई दे रही थी। कानून व्यवस्था में सख्ती रही और पूरे रूट पर ट्रैफिक का संचालन सुचारू रहा। कहीं भी किसी वाहन चालक या मेहमानों को दिक्कत नहीं आई। पूरे रूट पर सफाई व्यवस्था का भी पूरा ध्यान रखा गया।

विदेशी मेहमानों को मिला भगवान श्री कृष्ण के ह्यविराट स्वरूपह्न को देखने का मौका

हरि की धरती हरियाणा पर विदेशी मेहमानों को पवित्र गीता के दिव्य संदेश के साथ-साथ भगवान श्री कृष्ण के ह्यविराट स्वरूपह्न को देखने का अवसर मिला। रिसॉर्ट के प्रांगण में प्रदर्शनी स्टाल के बगल में श्री कृष्ण के विराट स्वरूप का एक मॉडल रखा हुआ था। गीता के पवित्र संदेशों को विदेशी मेहमान बड़े ही ध्यानपूर्वक तरीके से समझते हुए दिखाई दिए। सूचना, जनसंपर्क, भाषा एवं संस्कृति विभाग की ओर से तैयार हरियाणा की विकास यात्रा से जुड़े फोल्डर भी मेहमानों में वितरित किए गए।

पहाड़ियों के बीच मनोहारी दृश्य व साफ सुथरा वातावरण आया पसंद

मेवात में अरावली पर्वत श्रृंखला की तलहटी में बने आयोजन स्थल के आसपास की हरी भरी पहाड़ियों के बीच का मनोहारी दृश्य विदेशी मेहमानों को खूब भाया। इस दौरान वे अलग-अलग एंगल से तस्वीरें खींचते नजर आए। चार दिवसीय चौथी शेरपा बैठक के दौरान विदेशी मेहमानों में हरियाणवी पगड़ी को लेकर काफी उत्साह नजर आया। हरियाणा की शान समझी जाने वाली पगड़ी बांधकर मेहमान सेल्फी लेते नजर आए। इसके लिए भी हरियाणा सरकार की ओर से पगड़ी स्टाल लगाया गया था।

दिल्ली में जी-20 शिखर सम्मेलन के मद्देनजर एडवाइजरी जारी: निशांत कुमार यादव

सवेरा ब्यूरो चंडीगढ़, 7 सितंबर : दिल्ली में जी-20 शिखर सम्मेलन के मद्देनजर गुरुग्राम के जिला मजिस्ट्रेट और उपायुक्त निशांत कुमार यादव ने जिले के सभी कॉर्पोरेट कार्यालयों और निजी संस्थानों को अपने कर्मचारियों को आज घर से काम करने के लिए मार्गदर्शन करने की सलाह दी है। जिला प्रशासन गुरुग्राम द्वारा जारी एडवाइजरी में कहा है कि जी-20 शिखर सम्मेलन के मद्देनजर आज एनएच-48 पर यातायात को नियंत्रित किया जाएगा। जिसके परिणामस्वरूप गुरुग्राम शहर की सड़कों पर कभी-कभी यातायात जाम हो सकता है। तदनुसार सावधानी बरतने और यात्रा कम से कम करने की आवश्यकता है ताकि यातायात की भीड़ से बचा जा सके। उपरोक्त तथ्यों को ध्यान में रखते हुए जिले के कॉर्पोरेट कार्यालयों और निजी संस्थानों को सलाह दी जाती है कि वे अपने कर्मचारियों को आज यानी 08 सितंबर को घर से काम करने के लिए मार्गदर्शन करें।

कृष्णा-कृष्णा का गुणगान करके दूर किए जा सकते है कैंसर जैसे असाध्य रोग : बंडारू

- **राज्यपाल बंडारू दत्तात्रेय व विधायक सुभाष सुधा ने इस्कॉन की कुरुक्षेत्र टूरिज्म वेबसाइट का किया शुभारंभ**
- **राज्यपाल ने इस्कॉन के कुरुक्षेत्र 48 कोस धाम टूरिज्म पैकेज के ब्रॉशर का किया विमोचन**

48 कोस धाम टूरिज्म पैकेज के ब्रॉशर का विमोचन करते राज्यपाल बंडारू दत्तात्रेय, विधायक सुभाष सुधा व अन्य।

सवेरा न्यूज/जसबीर दुग्गल

कुरु क्षेत्र, 7 सितंबरः हरियाणा के राज्यपाल बंडारू दत्तात्रेय ने कहा कि कृष्णा-कृष्णा का गुणगान करके कैंसर जैसे रोगों को भी दूर किया जा सकता है। इसके लिए मनुष्य को भगवान श्री कृष्ण के भक्ति रस में डूबना होगा। इस भक्ति रस से ही पूरी मानव जाति का कल्याण संभव हो सकता है।

इस कार्य को इस्कॉन के भक्त बखूबी कर रहे है। इस संस्थान के भक्तों को पवित्र ग्रंथ के संदेशों को भी जन-जन तक पहुंचाने के लिए गांव स्तर पर समितियों का गठन करना होगा। राज्यपाल बंडारू दत्तात्रेय ज्योतिसर के पास इस्कॉन की तरफ आयोजित श्री कृष्ण जन्माष्टमी महोत्सव में बोल रहे थे। इससे पहले राज्यपाल बंडारू दत्तात्रेय, विधायक सुभाष सुधा, इस्कॉन कुरुक्षेत्र के अध्यक्ष साक्षी गोपाल महाराज, अतिरिक्त उपायुक्त अखिल पिलानी, केडीबी के मानद सचिव उपेंद्र सिंघल, इस्कॉन कुरुक्षेत्र के उपाध्यक्ष मोहन गोर चंद्र ने इस्कॉन की तरफ से तैयार की गई कुरु क्षेत्रटूरिज्म.काम वेबसाइट के साथ साथ कुरुक्षेत्र 48 धाम के टूरिज्म पैकेज ब्रॉशर का विमोचन किया। इस दौरान राज्यपाल ने भगवान श्री कृष्ण को अभिषेक करने की रस्म भी अदा की है। राज्यपाल ने इस्कॉन मंदिर का अवलोकन किया और जन्माष्टमी पर भगवान श्री कृष्ण की पूजा-अर्चना भी की है। राज्यपाल ने प्रदेशवासियों को जन्माष्टमी की शुभकामनाएं देते कहा कि भगवान श्री कृष्ण ने कुरु क्षेत्र की धरा पर ही अर्जुन का मोह तोड़ने के लिए गीता के उपदेश दिए थे।

इन उपदेशों को धारण करने वाला व्यक्ति अपने जीवन को सफल बना सकता है। उन्होंने कहा कि इस्कॉन के भक्त देश ही पूरी दुनिया में भगवान श्री कृष्ण के प्रचार-प्रसार कर रहे है। इन भक्तों के प्रयासों से ही विश्व के अधिकतर भक्त भगवान श्री कृष्ण के साथ जुड कर कृष्णा-कृष्णा का जाप कर रहे है। इस मंदिर के प्रवेशद्वार पर बच्चों ने जब कृष्णा-कृष्णा का जाप किया तो एक सुखद अहसास किया और मन को शांति भी मिली। विधायक सुभाष सुधा ने नागरिकों को जन्माष्टमी की शुभकामनाएं देते कहा कि इस्कॉन कुरुक्षेत्र के अध्यक्ष साक्षी गोपाल और सदस्यों के प्रयासों से कुरु क्षेत्र के शहरों व गांवों में भगवान श्री कृष्ण का प्रचार-प्रसार किया जा रहा है। इस संस्थान ने ज्योतिसर में भव्य मंदिर का निर्माण करके एक सराहीन कार्य किया है। इससे कुरु क्षेत्र के पर्यटन में इजाफा होगा। इस मौके पर एसडीएम सुरेंद्र पाल, प्रदेश स्वागत समिति सचिव पवन शर्मा, प्रचार समिति के जिला अध्यक्ष सतपाल शर्मा, सीतापति दास आदि मौजूद थे।

आज रेवाड़ी में एंट्री करेगी ड्रग फ्री हरियाणा साइक्लोथॉन, होगा भव्य स्वागत

- **जन-जन को जागरूक करते हुए किया जाएगा नशे से दूर रहने का आह्वान**
- **09 की सुबह महेंद्रगढ़ के लिए रवाना होगी साइक्लोथॉन, सहकारिता मंत्री दिखाएंगे झंडी**

सवेरा ब्यूरो

चंडीगढ़, 7 सितंबर : रेवाड़ी के डीसी राहुल हुड्डा ने कहा कि हरियाणा उदय आउटरीच कार्यक्रमों की श्रृंखला में हरियाणा को नशा मुक्त बनाने के लिए ड्रग फ्री हरियाणा थीम के उद्देश्य के साथ चल रही साइक्लोथोन (साइकिल यात्रा) शुक्रवार 08 सितंबर को प्रातः 10 बजे नशा मुक्त हरियाणा का संदेश लेकर रेवाड़ी में एंट्री करेगी। साइक्लोथॉन का जिले में प्रवेश करने पर

ड्रग फ्री हरियाणा अभियान में रेवाड़ी की रहेगी भागीदारी

साइक्लोथॉन आज गांव जाट सायरवास के रास्ते रेवाड़ी की सीमा में प्रवेश करेगी। जिले में साइक्लोथॉन जिन मुख्य प्वाइंट पर होते हुए आगे बढ़ेगी। वहां से साइकिलिस्ट साइक्लोथॉन के साथ जुड़ते चले जाएंगे। जिला प्रशासन द्वारा आमजन को साइक्लोथॉन में भाग लेने के लिए व्यापक स्तर पर जागरूक किया जा रहा है। जिले में साइक्लोथॉन का जगह-जगह स्वागत एवं उत्साहवर्धन किया जाएगा। ड्रग फ्री हरियाणा अभियान में रेवाड़ी जिला की उल्लेखनीय भागीदारी रहेगी।

जगह-जगह जिला प्रशासन, ग्रामीणों, जिलावासियों, सामाजिक संगठनों द्वारा भव्य स्वागत एवं उत्साहवर्धन किया जाएगा। हरियाणा सरकार में जनस्वास्थ्य अभियांत्रिकी मंत्री डॉ. बनवारी लाल द्वारा साइक्लोथॉन को शनिवार 09 सितंबर को प्रातः 06 बजे रेवाड़ी स्थित राव तुलाराम स्टेडियम से हरी झंडी दिखाकर रवाना किया जाएगा।

सांस्कृतिक संध्या में लोक कलाकार नशा मुक्त हरियाणा थीम पर देंगे प्रस्तुति

आज सांय 04 बजे से शहर के केएलपी कॉलेज ऑडिटोरियम में नशा मुक्त हरियाणा थीम पर सांस्कृतिक संध्या व नुक्कड़ नाटक का मंच सजेगा। इस दौरान सूचना, लोक संपर्क, भाषा एवं संस्कृति विभाग के भजन पार्टी कलाकारों सहित अन्य विख्यात कलाकारों द्वारा ड्रग फ्री हरियाणा थीम पर सांस्कृतिक कार्यक्रमों की प्रस्तुति देते हुए आमजन विशेषकर युवाओं को नशे से नाश का संदेश देते हुए नशे से दूर रहने का आहवान किया जाएगा। सांस्कृतिक कार्यक्रम में स्कूल के विद्यार्थी भी सहभागिता करेंगे। साइक्लोथॉन के दौरान जगह-जगह नशा मुक्ति थीम पर आधारित पोस्टर व बैनर के माध्यम से आमजन से नशे से दूर रहने का आहवान करते हुए नशा मुक्त हरियाणा का संदेश दिया जाएगा। डीसी ने बताया कि साइक्लोथॉन रूट पर नशे के दुष्प्रभावों के प्रति जागरूक करती प्रचार सामग्री आमजन का मार्गदर्शन करते हुए नशे से दूर रहने के लिए प्रेरित करेगी। जिला प्रशासन द्वारा नशा मुक्त अभियान का संदेश जन-जन तक पहुंचाकर साइक्लोथॉन में भागीदार बनाया जाएगा।

जनस्वास्थ्य मंत्री साइक्लोथॉन को हरी झंडी दिखाकर महेंद्रगढ़ के लिए करेंगे रवाना

साइक्लोथॉन नूह से चलकर रेवाड़ी के गांव जाट सायरवास, गोकलपुर, बुढ़ाना चौक, बुढ़ानी, रामगढ़, भगवानपुर, राव तुलाराम स्टेडियम होते हुए रेवाड़ी शहर के केएलपी कॉलेज में पहुंचेगी। हरियाणा सरकार में जनस्वास्थ्य अभियांत्रिकी मंत्री डॉ. बनवारी लाल द्वारा साइक्लोथॉन को शनिवार 09 सितंबर को प्रातः 06 बजे रेवाड़ी स्थित राव तुलाराम स्टेडियम से हरी झंडी दिखाकर रवाना किया जाएगा। इसके बाद साइक्लोथॉन पोसवाल चौक, रणबीर हुड्डा चौक, महाराणा प्रताप चौक, अनाज मंडी गेट, अग्रसेन चौक, नाईवाली, डबल फाटक अंडरपास बेरली रोड, चांदावास, बुढ़पुर, मांढैया खुर्द, बिहारीपुर, बेरली खुर्द, बेरली कलां, बालधन खुर्द, बालधन कलां, खुशपुरा, दड़ौली, कृष्णानगर (लूला अहीर), सुरेहली, नयागांव, नाहड़ होते हुए महेंद्रगढ़ की ओर प्रस्थान करेगी। कैंप कार्यालय कोसली पहुंचने पर साइक्लोथॉन का कोसली के विधायक लक्ष्मण सिंह यादव द्वारा स्वागत-अभिनंदन किया जाएगा।

PUBLIC NOTICE

The General Public is hereby informed that my client :SHRI SUSHIL KUMAR NARULA AND SHRI NARESH NARULA both sons of Sh. SRI KRISHAN NARULA.As per Registered WILL of Late Sh. SRI KRISHAN NARULA was the owner of Built up E-218, SECOND FLOOR, D/S WEST PATEL NAGAR, NEW DELHI. There are only four legal heirs for him and same is mentioned in Surviving Member Certificate No. 90660000 201847. (1) SHRI SUSHIL KUMAR NARULA AND SHRI NARESH NARULA (3) SMT. SWARAN KANTAAND (4) SMT. SHASHI BALA. AS per the WILL dated 17.12.2009 duly registered as document No.9067 entered in the office of the Sub-Registrar, New Delhi SHRI SUSHIL KUMAR NARULAAND SHRI NARESH NARULA are owners of the aforesaid property.

Now my client are intending to sale the aforesaid property. If any body is having any objection, claim, interest, dispute for the above objection, claim, interest, dispute for the above intended sale transaction, he/she/they may context the undersigned with the documentary proof substantiation his/her/their objection/claim/ details of disputes within 15 days from the date of publication at my office, failing which it will proceed to complete the same transaction with the above Said owners as if there are no third party objection/claim/disputes in respect of the schedule property and thereafter no claims/ objection/s/disputes will be entertained.

SUMIT MEHTA (ADVOCATE) (D/3157/2009)
A-82, Inderpuri, New Delhi, Mob.: 9868001948

प्रधानमंत्री मोदी के मार्गदर्शन में वैश्विक कृषि व पोषण संबंधी उन्नति का मार्ग प्रशस्त : तोमर

सवेरा न्यूज

नई दिल्ली, 7 सितंबर : प्रधानमंत्री नरेंद्र मोदी के मार्गदर्शन में भारतीय अध्यक्षता में जी 20 का आयोजन समग्र देश को गौरवान्वित कर रहा है। जन-जन को गर्व की अनुभूति है। 'अमृतकाल' के युग में प्रवेश करता भारत, विकास और सामाजिक प्रगति की दिशा में एक परिवर्तनकारी यात्रा के पथ पर आगे बढ़ चुका है। ये पल अविस्मरणीय है व देशवासियों के लिए उत्साह का संचार करने वाले हैं। यह सुखद अहसास अपनी सीमाओं से परे तक विस्तृत है, जो वैश्विक विकास के प्रक्षेप पथ के लिए एक मानक स्थापित करता है। इस वृहद आयोजन के दौरान जी 20 के कृषि कार्य समूह (एडब्ल्यूजी) की हुई बैठकें भी ऐतिहासिक रही, वहीं जी 20 के कृषि मंत्रियों को प्रधानमंत्री मोदी द्वारा दिए गए संदेश में यह प्रतिध्वनित हुई: 'कृषि में भारत की जी 20 प्राथमिकताएं हमारी 'एक पृथ्वी' की अवधारणा को पोषित करने, हमारे ह्यएक परिवारह्न के भीतर सद्भाव उत्पन्न करने और उज्ज्वल 'एक भविष्य' की आशा देने पर केंद्रित हैं।' कृषि कार्य समूह की उपलब्धियां 200 से अधिक प्रतिनिधियों के सामूहिक प्रयासों का प्रतिनिधित्व करती हैं, जिन्होंने गत महीनों में देश के सबसे स्वच्छ शहर इंदौर से लेकर चंडीगढ़ के सुनियोजित शहरी परिदृश्य तक की यात्रा की, फिर पवित्र शहर वाराणसी तक और अंततः मनमोहक मोतियों के शहर, हैदराबाद तक पहुंचे।

भाजपा नेत्री रहीं सोनाली फोगाट के भाई पर चलाई गोलियां, मामला दर्ज

- **बाइक पर सवार दो युवकों ने की फायरिंग, पुलिस की कार्रवाई तेज**

सवेरा न्यूज/ सुरेंद्र सोढी

हिसार, 7 सितंबर : भाजपा नेत्री रहीं सोनाली फोगाट के भाई रिषभ बैनीवाल पर दो बाइक सवार युवकों ने दो गोलियां चलाई। फायरिंग मिस होने से रिषभ बाल-बाल बच गया। फायरिंग करते हुए हमलावर युवक जान से मारने की धमकी देते हुए मौक से फरार हो गए। पुलिस ने कई धाराओं के तहत मामला दर्ज कर जांच शुरू कर दी है। पुलिस को दी शिकायत में कृष्णा नगर निवासी बीजेपी नेत्री रहीं सोनाली फोगाट के भाई रिषभ बैनिवाल ने बताया कि वह निजी काम करता है। बुधवार को वह अपनी स्कॉर्पियो गाड़ी लेकर अपने फार्म पर गया था और गनमैन इंद्र भी साथ में था। जब वह फार्म से वापस अपने घर जा रहे थे। शाम करीब 7.30 बजे मिर्जापुर रोड पर दो युवक बाइक पर बैठे हुए थे। जब उसने रोड से गाड़ी को यूटर्न लेकर शहर की तरफ मोड़ा तो बाइक के पास खड़े युवक ने उसकी गाड़ी को रोकने की कोशिश की। उसी समय युवक ने पिस्तौल निकाली और उसकी तरफ गोली चलाईं। लेकिन, फायर मिस होने कारण रिषभ की जान बच गई। शिकायत में बताया कि युवक ने दोबारा गोली चलाने की कोशिश की, लेकिन गनमैन को देखकर वो फरार हो गया। दोनों युवकों ने फरार होते समय जान से मारने की धमकी दी। अचानक हुए हमले के कारण रिषभ आरोपी युवकों की बाइक का नंबर नहीं देख सका। रिषभ का कहना है कि उसने पहले हमलावरों को कभी नहीं देखा। मौके पर पहुंची पुलिस ने जांच शुरू कर दी है। वहीं, पुलिस रेकी का अंदेशा लगा रही है। हमलावर युवकों को पहले से ही पता था कि रिषभ यहां से गुजरेगा। ऐसे में पहले से वहां पर मौजूद थे। आते ही रिषभ पर गोली चला दी। अभी कुछ स्पष्ट नहीं हो पाया है। पुलिस मामले की छानबीन में जुटी है। गौरतलब है कि इससे पहले भी रिषभ को कई बार धमकी मिल चुकी है। ऐसे में पुलिस प्रशासन ने सुरक्षा के मद्देनजर एक पुलिसकर्मी गन के साथ अप्वाइंट किया है।

फार्म ए
सार्वजनिक घोषणा
{भारतीय दिवाला और शोधन अक्षमता बोर्ड (कॉर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियम, 2016 के विनियम 6 के अंतर्गत}
मैसर्स टेरीयाकी बिल्डर्स प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ हेतु

संगत विवरण

1.	कॉर्पोरेट देनदार का नाम	टेरीयाकी बिल्डर्स प्राइवेट लिमिटेड
2.	कॉर्पोरेट देनदार के गठन की तिथि	17 फरवरी, 2011
3.	प्राधिकरण जिसके अधीन कॉर्पोरेट देनदार निगमित/पंजीकृत है	कंपनी पंजीयक, दिल्ली
4.	कॉर्पोरेट देनदार की कॉर्पोरेट पहचान संख्या/सीमित दायित्व पहचान सं.	U51909DL2011PTC377749
5.	कॉर्पोरेट देनदार के पंजीकृत कार्यालय एवं प्रधान कार्यालय, यदि कोई हो, का पता	पंजीकृत कार्यालय : 865, ग्राउंड फ्लोर, शॉप नं. 2, गली नं 7 गोविंदपुरी, कालकाजी, नई दिल्ली, साऊथ दिल्ली–110019
6.	कॉर्पोरेट देनदार के संबंध में दिवाला प्रारंभ तिथि	29 अगस्त, 2023 (हालाँकि, 05 सितम्बर 2023 को आदेश प्राप्त हुआ)
7.	दिवाला समाधान प्रक्रिया बंद होने की अनुमानित तिथि	25 फरवरी 2024
8.	अंतरिम रिजोल्यूशन प्रोफेशनल के रूप में कार्य करने के लिए अंतरिम रिजोल्यूशन प्रोफेशनल का नाम और पंजीकरण संख्या	नाम : सुधांशु गुप्ता पंजीकरण संख्या : IBBI/IPA-002/IP-N00216/2017-18/10668
9.	बोर्ड के साथ पंजीकृत अनुसार अंतरिम रिजोल्यूशन प्रोफेशनल का पता एवं ई–मेल	पता : 311, अग्रवाल चैम्बर–2, प्लाट नं. 30, 31, वीर सावरकर ब्लॉक, ऑपोजिट मेट्रो पिलर नं. 58, शकरपुर, ईस्ट दिल्ली–110092 ई–मेल पता : sg_1973@rediffmail.com
10.	अंतरिम रिजोल्यूशन प्रोफेशनल के साथ पत्राचार के लिए उपयोग किया जाने वाला पता एवं ई–मेल	पता : 311, अग्रवाल चैम्बर–2, प्लाट नं. 30, 31, वीर सावरकर ब्लॉक, ऑपोजिट मेट्रो पिलर नं. 58, शकरपुर, ईस्ट दिल्ली–110092, ई–मेल पता : cirp.teriyakibuilders@gmail.com
11.	दावों को जमा करने की अंतिम तिथि	19 सितम्बर, 2023
12.	अंतरिम रिजोल्यूशन प्रोफेशनल द्वारा निर्धारित किये गये अनुसार धारा 21 की उपधारा (6ए) के अनुच्छेद (ख) के अधीन लेनदारों का वर्ग, यदि कोई हो	लागू नहीं
13.	एक वर्ग में लेनदारों के अधिकृत प्रतिनिधि के तौर पर कार्य करने के लिए निर्धारित किये गये इनसॉल्वेसी प्रोफेशनल का नाम (प्रत्येक वर्ग में तीन नाम)	लागू नहीं
14.	(क) संगत फार्म और (ख) अधिकृत प्रतिनिधि उपलब्ध रहने का विवरण	क) वेब लिंक : https://ibbi.gov.in/home/downloads ख) लागू नहीं

एतद्द्वारा सूचित किया जाता है कि राष्ट्रीय कम्पनी विधि अधिकरण ने 29 अगस्त 2023 को मैसर्स टेरीयाकी बिल्डर्स प्राइवेट लिमिटेड की कॉर्पोरेट दिवाला समाधान प्रक्रिया प्रारंभ करने का आदेश दिया है।
मैसर्स टेरीयाकी बिल्डर्स प्राइवेट लिमिटेड के लेनदारों को एतद्द्वारा नीचे मद 10 में वर्णित पते पर अंतरिम रिजोल्यूशन प्रोफेशनल के पास 19 सितम्बर 2023 को या उससे पूर्व अपने दावों को प्रमाण सहित जमा करने के लिए सूचित किया जाता है।
वित्तीय लेनदार केवल इलेक्ट्रॉनिक पद्धति द्वारा प्रमाण सहित अपने दावों को जमा करेंगे। अन्य सभी लेनदार प्रमाण सहित अपने दावे व्यक्तिगत रुप से या डाक द्वारा या इलेक्ट्रॉनिक माध्यमो से जमा कर सकते हैं।
प्रविष्टि सं. 12 के सामने सूचीबद्ध किसी वर्ग का कोई वित्तीय लेनदार प्रविष्टि सं. 13 के सामने सूचीबद्ध तीन इनसॉल्वेसी प्रोफेशनल में से उस फॉर्म सीए में वर्ग (वर्ग विनिर्दिष्ट करें) के अधिकृत प्रतिनिधि के रुप में कार्य करने के लिए अपनी पसन्द प्ररुपगक में उपदर्शित करेगा। (लागू नही)
दावों के झूठे या मिथ्या प्रमाण जमा करने पर दण्डित किया जायेगा।

हस्ता/–
सुधांशु गुप्ता
मैसर्स टेरीयाकी बिल्डर्स प्राइवेट लिमिटेड के अंतरिम रिजोल्यूशन प्रोफेशनल
पंजीकरण सं. : IBBI/IPA-002/IP-N00216/2017-18/10668

दिनांक : 07 सितम्बर 2023
स्थान : दिल्ली
पता : 311, अग्रवाल चैम्बर–2, प्लाट नं. 30, 31, वीर सावरकर ब्लॉक, ऑपोजिट मेट्रो पिलर नं. 58, शकरपुर, ईस्ट दिल्ली–110092,
ई–मेल पता : sg_1973@rediffmail.com
फोन नं. : +91-9811547321

विश्व फिजियोथेरेपी दिवस पर आज पूरे हरियाणा में आयोजित होंगे कार्यक्रम

सवेरा ब्यूरो

चंडीगढ़, 7 सितंबर : आज विश्व फिजियोथेरेपी दिवस पर पूरे हरियाणा में फिजियोथेरेपी को लेकर कार्यक्रम आयोजित किए जाएंगे। साकेत कॉलेज ऑफ फिजियोथेरेपी चंडी मंदिर द्वारा लोगों के लिए निशुल्क फिजियोथेरेपी स्वास्थ्य शिविर लगाया जाएगा। कॉलेज के फिजियोथेरेपी डॉक्टर कैंप में आए सभी लोगों के जोड़ों, मास पेशियों सहित सेहत से जुड़ी फिजियोथेरेपी समस्याओं की जांच करेंगे और इलाज भी देंगे। सभी बड़े, बुजुर्ग, महिलाएं और बच्चों से अपील की गई है कि वे कैंप में भाग लेकर लाभ उठाएं। कैंप आज सुबह 10 बजे से दोपहर 01 बजे तक है। वहीं, मुलाना में महर्षि मारकेंडेश्वर डिम्ड यूनिवर्सिटी मुलाना द्वारा रक्तदान शिविर का आयोजन सुबह 10 बजे किया जाएगा। यूनिवर्सिटी द्वारा अधोया में हेल्थ चेकअप कैंप भी लगाया जाएगा, जो सुबह 11 बजे से 01 बजे तक चलेगा। इस दौरान पोस्टर कंपीटिशन भी आयोजित किया जाएगा। जिसका समय दोपहर तीन बजे से चार बजे तक रहेगा। इसके अलावा गुरु जम्भेश्वर यूनिवर्सिटी ऑफ साइंस एवं टेक्नॉलोजी हिसार के फिजियोथेरेपी विभाग द्वारा भी कार्यक्रम आयोजित किया गया है। पानीपत में प्रेम इंस्टीटयूट ऑफ मेडिकल साइंस इस दिवस पर कार्यक्रम आयोजित किया जाएगा।

- **अलग-अलग संस्थान में आयोजित कार्यक्रमों में फिजियोथेरेपी देंगे सेवाएं**

गुरुग्राम विश्वविद्यालय के फिजियोथेरेपी विभाग द्वारा फिजियोथेरेपी दिवस पर फिजियोथेरेपी परामर्श शिविर का आयोजन किया जाएगा। मानव रचना इंटरनेशनल इंस्टीटयूट ऑफ रिसर्च एवं स्टडीज द्वारा भी फिजिकल फिटनेस कैंप का आयोजन किया जाएगा। रोहतक पीजीआईएमएस में भी एक कार्यक्रम आयोजित किया जाएगा।

SALE NOTICE

"Avialable for Sale TATA ACE , Regn. No. : DL1LAH-9286, Model – 2022."
For details Contact:- SUNDARAM FINANCE LIMITED.
Branch: MUNDKA RETAIL, First Floor, Plot No: 657, Opp.to Metro Pillar, No:498, Mundka, Swarn Park, New Delhi - 110 041
Mob: 8130090669

सार्वजनिक सूचना

जनसाधारण को यह सूचित किया जाता है कि निम्नलिखित आवेदक ने नीचे सारणी के स्तम्भ- 3 में उल्लिखित सम्पत्ति, जो प्रधिकरण के आवासीय योजना के अन्तर्गत स्थित है। भवन आवंटी / स्वामी की मृत्यु दिनांक 25.12.2020 को होने के कारण नामान्तरण अपने नाम कराने हेतु आवेदन प्रस्तुत किया है :–

क्र. सं.	मूल आवंटी / पट्टा धारक / स्वामी का नाम	भवन संख्या	योजना का नाम	आवेदक का नाम (पिता का नाम सहित)	आवेदक का पता एवं दूरभाष संख्या	नामान्तरण का आधार	पट्टाघृत / पूर्ण स्वामित्व युक्त सम्पति
1.	श्रीमती बीना कक्कड पत्नि श्री सन्तोष कक्कड	न्याय खंड – 2/243 ई०डब्लू०एस	इन्दिरापुरम	श्री क्षितिज कक्कड पुत्र स्व० श्री सन्तोष कक्कड	पता – 7/4, दरियागंज, दिल्ली मो० 9971625016	मृत्यु उपरान्त नामदर्ज	पट्टाघृत

यदि किसी व्यक्ति को उपरोक्त भवन के नामान्तरण के विरुद्ध कोई आपत्ति हो, तो वह अपनी आपत्तियां सहायक दस्तावेजों सहित इस नोटिस के प्रकाशित किये जाने के दिनांक से 30 दिन के भीतर प्रभारी सम्पत्ति, गाजियाबाद विकास प्राधिकरण को प्रस्तुत कर सकता/ सकती है, अन्यथा स्तंभ 5 में अंकित व्यक्ति के नाम से सम्पत्ति का नामान्तरण प्राधिकरण के अभिलेखों में दर्ज कर दिया जाएगा और कोई पश्चात्वर्ती दावा, यदि कोई हो, ग्रहण नही किया जाएगा।

सहायक प्रभारी, सम्पत्ति, गाजियाबाद विकास प्राधिकरण, गाजियाबाद

दैनिक सवेरा टाइम्स

विज्ञापन/न्यूज पेपर एजैंसियों के ध्यानार्थ

हम अपने समाचार पत्र को अथाह समर्थन तथा प्रतिक्रम देने वाले अपने विज्ञापनदाताओं तथा संरक्षकों के अत्यंत आभारी हैं। वित्तीय लेन-देन में असुविधा से बचाव के लिए हम सभी से प्रार्थना करते हैं कि दैनिक सवेरा न्यूज़ एंड मीडिया नैटवर्क के पक्ष में हमेशा चैक के द्वारा ही भुगतान करें तथा नकद राशि अगर बैंक में जमा करवाई जाती है तो तुरन्त हमारे जालन्धर कार्यालय को सूचित किया जाए। जब आप हमारे कार्यालय में भुगतान करें तो हमारे प्रतिनिधियों से रसीद अवश्य लें।

खाते का विवरण निम्न प्रकार है :

ACCOUNT NAME :
DAINIK SAVERA NEWS & MEDIA NETWORK
BANK NAME : PUNJAB NATIONAL BANK
ACCOUNT NO : 0242008700016846
IFSC CODE : PUNB0024200
PAN NUMBER : AAIFD9224B

रकम/चैक जमा करवाने के बाद बैंक रसीद नीचे लिखी मेल पर बिल नम्बर के साथ अवश्य भेजें।

Email ID:-
For Advertisement : saveraacc@gmail.com,
Ph. : 2370133/123, M. : 84277-44944
For Circulation : circulationdainiksavera@gmail.com,
Ph. : 0181-4626005-6, 90419-48956

H.O. : 259 Lajpat Nagar, Guru Nanak Mission Chowk, Jalandhar.
अगर कोई नकद भुगतान बिना रसीद के करता है तो वह स्वयं जिम्मेवार होगा।
:—: THIS WILL HELP US TO SERVE YOU BETTER :—: